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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
\*\*\*

C.A.1122/96.

Dt. of Decision : 23-09-98.

D.Hanumanthu

..Applicant

Vs

1. The Chief General Manager,  
Telecommunications, AP Circle,  
Hyderabad.

2. The Sr.Superintendent,  
Tele-Traffic Kurnool Division,  
Telecommunications, Kurnool.

..Respondents.

Counsel for the applicant : Mr.V.Venkateswara Rao

Counsel for the respondents : Mr.N.R.Devaraj,Sr.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.V.Venkateswara Rao, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

2. No reply has been filed in this OA. The applicant in this OA was initially appointed as ED Messenger at Bethamcherla from 12-12-81. He was thus working as regular ED Messenger in the P&T Department on the Telegraph side. When the Telegraph Wing of the P&T department was merged with the Department of Telecommunications the applicant herein and many others who were working as E.D. Messengers in the Telegraph Wing of the P&T Department became surplus. A Telecom Centre was opened in Bethamcherla in 1993 by the Department of Telecommunication. On the basis of the representation they were taken as Messenger in the Telecom Centre and continued as such.



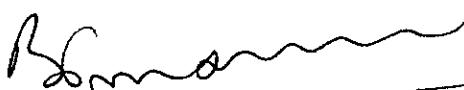


3. This OA is filed praying for a direction to the respondents herein to absorb ~~the~~ him on permanent basis in the Department of Telecommunications w.e.f., 1-8-93 as Messenger with all consequential benefits such as seniority, promotion etc.

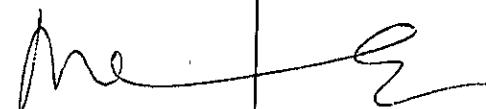
4. Similar OAs have been disposed of in this connection. Two such OAs are OA.386/94 decided on 20-2-97 and OA.1227/97 decided on 2-7-97. As the applicant is similarly placed ~~as~~ as the applicants in those OAs, we follow the direction given in those OAs and direct as follows:-

The Senior Superintendent, Tele-Traffic, Kurnool in consultation with his counter part in the Postal Department should discuss and take a decision as to the status of the applicant. Till such time a decision is taken in this connection the applicant shall be continued in the Telecom Centre in the present posts and capacity in accordance with the rules. The other observation if any, made in regard to the seniority etc., in OA.386/94 will holds good in this OA also.

5. With the above observation the OA is disposed of.  
No costs.



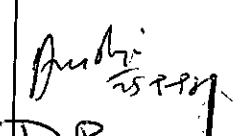
(B.S.JAI PARAMESHWAR)  
MEMBER (JUDL.)



(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 23rd Sept. 1998.  
(Dictated in the Open Court)

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DR

Copy to:

1. The Chief General Manager, Telecommunications,  
A.P.Circle, Hyderabad.
2. The Senior Superintendent, Tele-Traffic Kurnool Division,  
Telecommunications, Kurnool.
3. One copy to Mr.V.Venkateswara Rao, Advocate, CAT, Hyderabad.
4. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
5. One copy to D.R(A), CAT, Hyderabad.
6. One duplicate copy.

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II COURT

TYPED BY  
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI S.S. DAI PARAMESHWAR :  
M(J)

DATED: 23/9/88

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

C.A.NO. 1122/86

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

